



REVISED FOR APPEARANCE

ITEM NO.25

COURT NO.8

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4053/2023

**(Arising out of impugned final judgment and order dated 20-05-2022
in CRLA No. 739/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)**

NANHU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

**(IA No. 51128/2023 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
CUSTODY CERTIFICATE**

IA No. 51124/2023 - EXEMPTION FROM FILING O.T.)

Date : 14-12-2023 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL**

For Petitioner(s)

**Mr. Viraat Tripathi, Adv.
Mr. Priyanshu Upadhyay, Adv.
Mr. Abeer Gobind Shandilya, Adv.
Mr. Aditya Varun Bhat, Adv.
Mr. Anilendra Pandey, AOR
Mr. Madhusudan Babu, Adv.
Ms. Priya Kashyap, Adv.
Mr. Rajiv Kumar Ranjan, Adv.**

For Respondent(s)

Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official translation and exemption from filing original custody certificate are allowed.

Leave granted.

Heard the learned counsel appearing for the parties on the prayer for interim relief.

We have perused the evidence of PW-1 and PW-2. There are no antecedents of the appellant reported. The appellant was on bail throughout. Hence, pending appeal, the appellant deserves to be enlarged on bail.

For that purpose, the appellant shall be produced before the Trial Court within a period of 10 days from today. The Trial Court will enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of this appeal.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

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